

**Central Administrative Tribunal
Principal Bench**

OA No.4454/2014

New Delhi, this the 28th day of March, 2019

**Hon'ble Sh. Justice L. Narasimha Reddy, Chairman
Hon'ble Sh. Pradeep Kumar, Member (A)**

Shri S.K. Chander,
Aged about 84 years,
S/o late M.D. Chander,
R/o Bungalow No.3,
Block-C-1, Sector-36,
(Next to Gate No.4 of Sector-36),
Noida-201303 (UP)
(Retired as Acctt. Member, ITAT).

...Applicant

(By Advocate : Shri S.K. Gupta)

Versus

Union of India through

1. Secretary,
Department of Personnel,
Ministry of Personnel, Public Grievance and Pensions,
North Block, New Delhi.
2. Secretary,
Ministry of Finance,
Department of Revenue,
North Block, New Delhi.
3. Pay & Accounts Officer,
Central Pension Accounting Office,
Government of India,
Trikoot-2, Bhikaji Cama Palace,
New Delhi.
4. Pay & Accounts Officer (LA),
Ministry of Law, Justice and Legal Affairs,
4th Floor, Janpath Bhawan,
Janpath, New Delhi-110001.

...Respondents

5. The Manager,
State Bank of India,
Centralised Pension Procession Centre,
SBI, Chandni Chowk Branch,
Chandni Chowk, Delhi-11006

6. Manager,
State Bank of India,
11, Parliament Street,
Pension Account Number-10818705511
New Delhi.

...Proforma respondents

(By Advocate : Shri Rajesh Katyal)

ORDER (ORAL)

Justice L. Narasimha Reddy, Chairman :-

This OA is filed challenging the order dated 16.11.2011, through which the pension of the applicant was revised, in a manner disadvantageous to him. On 10.08.2018, it was brought to the notice of the Tribunal that identical issue is pending adjudication before the Hon'ble Supreme Court. On 12.11.2018, the OA was adjourned *sine die*, on account of that.

2. Today, we heard the learned counsel for the parties. As of now, the matter is pending before the Hon'ble Supreme Court in SLP No.20410/2018. At this stage, we cannot adjudicate the matter finally. Therefore, we close

the OA, leaving it open to the applicant, to pursue the remedies, in terms of the orders, which the Hon'ble Supreme Court may pass, in the Civil Appeal, referable to the SLP No.20410/2018.

There shall be no order as to costs.

(Pradeep Kumar)
Member (A)

(Justice L. Narasimha Reddy)
Chairman

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